

## HIGH COURT OF DELHI: NEW DELHI

### NOTIFICATION

No. 226/Rules/DHC

Dated: 02.03.2020

In exercise of the powers conferred by sub-section (1) of Section 28 read with Section 2 (e) (iii) of the Right to Information Act, 2005, Hon'ble the Chief Justice of the High Court of Delhi hereby makes the following amendment in Delhi High Court (Right to Information) Rules, 2006, which were notified vide Notification No.180/Rules/DHC dated 11<sup>th</sup> August, 2006, in Delhi Gazette Extraordinary, Part IV No.131 (N.C.T.D. No. 109) dated 11<sup>th</sup> August, 2006, amended vide Notification No.117/Rules/DHC dated 8.5.2007 published in Delhi Gazette Extraordinary Part IV No. 80 (N.C.T.D. No. 30) dated 8.5.2007, further amended vide Notification No.225/Rules/DHC dated 29.10.2007 published in Delhi Gazette Extraordinary Part IV No. 185 (N.C.T.D. No. 206) dated 29.10.2007 and corrected vide Corrigendum No. 117/Rules/DHC dated 31.1.2008 published in Delhi Gazette Extraordinary Part IV No. 19 (N.C.T.D. No. 301) dated 31.1.2008, further amended vide Notification No.46/Rules/DHC dated 22.1.2009 published in Delhi Gazette Extraordinary Part IV No. 12 (N.C.T.D. No. 303) dated 22.1.2009, further amended vide Notification No. 178/Rules/DHC dated 13.05.2010 published in Delhi Gazette Extraordinary Part IV No. 77 (N.C.T.D. No. 41) dated 13.05.2010, further amended vide Notification No. 456/Rules/DHC dated 11.09.2014 published in Delhi Gazette Extraordinary Part IV No. 118 (N.C.T.D. No. 96) dated 11.09.2014 and further amended vide Notification No. 81/Rules/DHC dated 16.02.2016 published in Delhi Gazette Extraordinary Part IV No. 27 (N.C.T.D. No. 208) dated 16.02.2016 :-

### AMENDMENTS

- I. The Explanation shown before Rule 3(a) shall be read at the end of Rule 3.
- II. In the existing Rule 3(a), the words **“in favour of the Registrar General, High Court of Delhi by way of cash, Indian Postal Order, Demand Draft, Pay Order”** shall be added after the words “application fee” and before the words “as per Rule 10 with the authorized person”.
- III. The following proviso shall be added immediately after the existing Rule 3(a), in the following manner :-  
  
**“Provided that no application shall be rejected only on the ground that it is not in Form A.”**
- IV. Sub-rule (i) of Rule 4 stands deleted.
- V. Sub-rules (b) and (c) of Rule 5 stand deleted.

VI. The following shall be substituted for the existing Rule 6 :-

**“6. Information which is to be furnished and access to records shall be subject to the rules/regulations pertaining to destruction of records in force from time to time which may have been notified or implemented by this Court.”**

VII. The following shall be substituted for the existing FORM A attached with Rules :-

**“FORM A**

**Form of application for seeking information  
(See Rule 3)**

**D.No. ....  
(for official use)**

**To**

**The PIO/APIO/Accounts Officer,  
Delhi High Court  
Sher Shah Road  
New Delhi**

- 1. Name of the applicant : .. ..**
- 2. Address .. ..**
- 3. Particulars of information- :**
  - (a) Department Concerned- :**
  - (b) Particulars of information required :**
    - (i) Details of information required :**
    - (ii) Period for which information asked for :**
    - (iii) Other details :**
- 4. I state that the information sought does not fall within the restrictions contained in Section 8 of the Act and to the best of my knowledge it pertains to your office.**
- 5. A fee of Rs..... has been deposited in the office of the authorized person vide No..... dated .....**

**Place  
Date**

**Signature of Applicant,  
E-mail address, if any,  
Telephone No. (Office):  
(Residence):**

**Note :- (1) Reasonable assistance can be provided by authorized person in filling of the FORM-A**

**(2) Please ensure that the FORM-A is complete in all respect and there is not ambiguity in providing the details of information required.”**

**NOTE:** THESE AMENDMENTS SHALL COME INTO FORCE FROM THE DATE OF THEIR PUBLICATION IN THE GAZETTE.

BY ORDER OF THE COURT  
Sd/-  
(**MANOJ JAIN**)  
**REGISTRAR GENERAL**